

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.119/Chd/CHD/2017

Zamidar Enterprises

... Petitioner

Vs.

Best Foods Ltd.

...Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.
None for the respondent

Learned counsel for petitioner submits that proof of delivery of the copy of petition and entire paper book to the respondent-corporate debtor has been filed at Annexure A-18. Learned counsel further submits that the tracking report has been filed showing that the postal article was received back and was lying in the Nodal Office, Chandigarh of the postal authorities. Learned counsel has handed over the returned envelopes and the same be taken on record.

Notice of this petition to the respondent-corporate debtor for 22.12.2017. Notice be sent along with copy of petition with entire paper book immediately by speed post and at the email address available on the master data of the corporate debtor, 'Dasti' as well. Petitioner shall file affidavit of service at least one day before the date fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

December 13, 2017

subbu